

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 279 OF 2019 &
IA NO. 1409 OF 2019**

Dated : 25th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Uttar Haryana Bijli Vitran Nigam Ltd & Ors. ...Appellant(s)

Versus

GMR Kamalanga Energy Ltd & Ors. ...Respondent (s)

Counsel for the Appellant(s) : Ms.Ranjitha Ramachandran
Mr. Shubham Arya
Ms. Tanya Sareen

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee
Mr. Pratyush Singh for R-1

Mr. Aashish Anand Bernard
Mr. Paramhans for R-3

ORDER

Finally, objections/reply, if any, shall be filed within one week time i.e. on or before 03.10.2019 with advance copy to the other side, failing which it shall be taken as NIL. Thereafter, rejoinder, if any, shall be filed within two weeks i.e. on or before 17.10.2019, after duly serving advance copy to the other side.

List the matter on **21.10.2019**.

**(S.D. Dubey)
Technical Member**
vt/pk

**(Justice Manjula Chellur)
Chairperson**